

Before the Central Administrative Tribunal  
Mumbai Bench, Mumbai

M.P. / C.P. No. 31 of 1996

In

O.A. / R.P. No. 552 of 1993

Shri/Smt. Jaideep K. Brambhatt ....Applicant/s

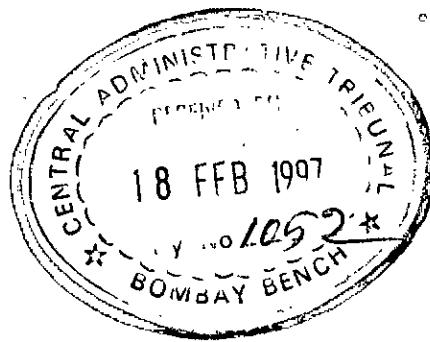
V/s

D. R. M. Bombard ....Respondents

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*[Signature]*  
Advocate for the Applicant

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
BENCH AT MUMBAI, MUMBAI

CONTEMPT PETITION NO. 31/1996

in

ORIGINAL APPLICATION No. 552 of 1993

Jaideep K. Brambhatt

..Applicant

v/s.

Shri Arun Dubey & Ors.  
D.R.M., Mumbai

..Respondent

MAY IT PLEASE THE HON'BLE TRIBUNAL:

*Rec'd copy  
for  
27/1/97*

1. The Applicant abovenamed do hereby state on  
solemn affirmation as under:

I have gone through the reply dated 22.1.97 received  
by me by me on 28.1.1997 and in reply thereto I  
submit as under:

2. I say on 7.12.96, I have addressed the letter  
dated 7.12.96 to I.O.W. Kalyan under RPAD stating  
that key of the quarter under question was not  
available in the office and ~~after~~ <sup>after</sup> ~~vesting~~ <sup>the</sup> ~~xx~~ sight  
The same was found to have been occupied by Mr. Riyaz  
Ahmed, Annexed herewith and marked are the copies  
of the letter dated 7.12.96 and acknowledgement rece-  
ived from the I.O.W.

ANN."A"

3. I say in reply I have received one cover containing  
blank paper inside. Immediately on 26.12.96 I have  
addressed the letter stating that I have received  
blank paper in the cover alleged to have been a reply  
to my letter Annexed herewith and marked Exhibit 'B'  
The copy of the said letter along with postal  
receipt herein sent the letter by RPAD and the  
envelop received from IOW.

ANN."B"

4) I say that I have gone to the place and took the photographs. The quarter in question being quarter No.13 as shown in the name of Mr. P.V. Rao. I have put the newspaper to show the date on which photograph was taken.

Exh. "C"

Annexed herewith and marked Exhibit "C" is the copy of the photograph.

5) I say that one Mr. Abdul Khalik had addressed one letter to Mr. Riyaz Ahmed on the address of impugned quarter by RPAD. The postal authorities state the said letter was delivered to Riyaz Ahmed on the said address on 11.12.1996. Annexed herewith and marked Exhibit "D" is the copy of the said certificate from the postal authorities.

Exh. "D"

6) I submit that respondents are creating false and frivolous evidence, against me to enable the respondent to circumvent the judgment and orders of this Hon'ble Tribunal.

MUMBAI

*Debalt*  
17/2/97  
APPLICANT

DATED : THIS 17th DAY OF FEB 1997

*Debalt*  
17/2/97